

DIVISION BENCH
COURT - I

P-112

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/251(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR.
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 17TH NOVEMBER, 2022, 10:30 A.M

IN THE MATTER OF	SAROJ COMMODITIES PRIVATE LIMITED VS CYGNET INDUSTRIES LIMITED
UNDER SECTION	IBC UNDER SEC 9

Appearance (via video conferencing/physically)

For the Operational Creditor

Mr. ZeeshanHauque, Adv.

Mr. Brajesh Jha, Adv.

Ms. Surabhi Banerjee, Adv.

ORDER

1. Learned Counsel for the Operational Creditor present.
2. As per tracking report place on record corporate debtor has been served.
Despite service no one is present.
3. Ld. Counsel for operational Creditor wants to place on record service affidavit.
Let it be done within two days.
4. If no one is present on behalf of the corporate debtor, appropriate order will be passed.
5. **Post this matter on 13.12.2022.**

**Balraj Joshi
Member (Technical)**

**Rohit Kapoor
Member (Judicial)**